

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 108 of 2020

In the matter of:

Vamsidhar Maddipatla & Anr.

...Appellants

Vs.

Teckbond Laboratories Pvt. Ltd. & Ors.

...Respondents

Present

For Appellants: Mr. RV Yogesh & Mr. Snigdha Singh, Advocates.

**For Respondents: Mr. Abhijit Sinha, Mr. Aditya Shukla & CS Suhita Mukhopadhyay, For R-1 & R-3.
Mr. G. Rama Chandra Rao, For R-2, 4 & 5.**

ORDER

(Through Virtual Mode)

13.10.2020: Counsel for Appellants states that the Learned NCLT has passed Orders to correct the 'Memo of Parties' in the Impugned Order and he will be filing the same within a week. The Learned Counsel for Appellant may do so.

Interim Order to continue till further directions in that regard.

The Appellant may file 'Rejoinder', if any, with regard to Replies already on record within ten days.

Advocate Shri Abhijit Sinha, submits that the Respondent Mr. C. Sanjeev Baba whose name was missed in the Impugned Order has given instructions. It is stated that the said Respondent who can be added after the corrected 'Memo of Parties' is received would be adopting 'Reply' of Respondent No. 1 & 3. The statement would be taken on record after the Party is added.

Parties may file brief 'Written Submissions' not more than three pages before next date. Copies of Judgments on which Parties want to rely may be filed separately.

List the Appeal **'For Admission (After Notice)' 'Hearing' on 17th November, 2020.**

**[Justice A.I.S Cheema]
Member (Judicial)**

**[Justice Anant Bijay Singh]
Member (Judicial)**

Sim/md